

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 25

IA 2448/2020 in C.P. (IB)/449(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **SONKAMAL ENTERPRISES PRIVATE**
LIMITED V/s RATNAGIRI CHEMICALS
PRIVATE LIMITED

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2448/2020 in C.P. (IB)/449(MB)2019

- 1) Ms. Shikha Bhura, Ld. Counsel for the Applicant, Mr. Devarajan Raman, Ld. Counsel for the Respondent No. 1 and Mr. Amol Vyas, Ld. Counsel for the Respondent Nos. 2 and 3 are present.
- 2) Erstwhile Resolution Professional is directed to file and place on record Affidavit stating that all the assets, records, effects and documents are handed over by the Suspended Board and all the information, assets, documents, records which came in possession during the Corporate

Insolvency Resolution Process have been handed over to the Liquidator.

The said Affidavit be filed and placed on record within a period of one week from today.

3) Stand over to 18.04.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare